IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-557(PB)/2017

IN THE MATTER OF:

Khanna Jewellers Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Lifetime Infotech Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

Mr. Mahik Dogra, Advocate

Mr. Rohan Jaitley, Advocate

For the RESPONDENT

Mr. Harsh Sethi, Advocate with

Mr. Sarvapriya Makkar, Advocate

ORDER

At the request made by the learned counsel for the petitioner, the matter is adjourned to 13th February 2018.

(S. K. MOHAPÀTRA) MEMBER (TECHNICAL) (VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018